

ITEM NO.1

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 875/2024

ARUN RAMESHCHAND ARYA

Petitioner(s)

VERSUS

PARUL SINGH

Respondent(s)

[MEDIATION REPORT HAS BEEN RECEIVED]
IA No. 74089/2024 - STAY APPLICATION

Date : 16-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. T. L. Garg, AOR

For Respondent(s) :

Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.
Mr. Shubham Singh, Adv.
Ms. Ambali Vedasen, Adv.
Ms. Rachna Ranjan, Adv.
Mr. Manoranjan Sati Prasad, Adv.
Mr. Darshan Chandrakant Siddarkar, Adv.
Mr. Rajat Sinha Roy, Adv.
Mr. Rajiv Ranjan, Adv.
Mr. Youkteshwari Prasad, Adv.
Mr. Maheshwaram Yadava Reddy, Adv.
Mr. Anand Kumar Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

An application under Article 142 of the
Constitution is filed by the petitioner alone.

Learned counsel for the respondent states that
the respondent is not keeping well, as such, two
weeks further time may be granted to file the

affidavit and the application as required by
previous orders. Ordered accordingly.

List the petition on 31st January, 2025.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)